

(d) Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/Union Territory Administrations and the Bureau of Immigration under the Foreigners Act, 1946. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/UT Administrations in November, 2009, which was partially modified in February, 2011 and further modified in February, 2013. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly. The Central Government is also implementing a Mission Mode Project on Immigration, Visa and Foreigners Registration and Tracking (IVFRT) which will facilitate improved tracking of foreigners by integrating and sharing information captured during visa issuance at Missions, during immigration check at the Immigration Check Posts (ICPs) and during registration at the offices of the Foreigners Regional Registration Officers (FRROs)/ Foreigners Registration Officers (FROs).

Law enforcement agencies also maintain a strict vigil on the activities of foreigners in the country and take appropriate action in cases of any illegal activities.

Preparedness for disaster in Delhi

569. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken adequate measures to deal with adverse situation due to vulnerable profile and high seismic activities in Delhi;

(b) whether the elite forces have been kept in preparedness 24x7 and the response time is almost close to zero; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) Yes, Sir. The National Centre for Seismology (NCS)/ Ministry of Earth Sciences (MoES) maintains a National Seismological Network to monitor earthquake activity in and around the country. This includes a seismic telemetry network in NCR Delhi region for close monitoring of earthquake activity in Delhi region. National Capital of Delhi falls under seismic Zone-IV. National Disaster Management Authority (NDMA) issued the guidelines on 'Management of Earthquakes' in April, 2007 and the guidelines on 'Seismic Retrofitting of Deficient Buildings and Structures' in June, 2014. NDMA has also released a National Disaster Management Plan 2016 with a chapter on earthquake risk reduction.

In order to strengthen Disaster Management Authorities, a State level Delhi Disaster Management Authority and in each of the 11 Districts of NCT of Delhi separate District Disaster Management Authority have been constituted under the purview of Disaster Management Act. As a measure to test earthquake preparedness in Delhi, a State Level earthquake preparedness exercise in collaboration of NDMA was carried out at 77 places located in all the districts on 30.06.2017. Further, all the districts have also conducted 234 Nos. of mock drills, 325 Nos. of awareness generation programmes and 267 Nos. of training session between April, 2017 to 30th November, 2017 in various parts/locations of Delhi as preparatory measures to meet any emergency or disaster situation arising in Delhi.

(b) and (c) National Disaster Response Force (NDRF) has been constituted by Central Government under Section 44 of the Disaster Management Act 2005. NDRF has earmarked 08 Bn NDRF located at Ghaziabad (UP) for the response in Delhi-NCR region. This battalion has 12 Search and Rescue Teams to deal with any emergency. Out of that 03 teams are stationed in Delhi i.e. one each in Dwarka, Jamnagar House and R K Puram which remain alert 24 x 7 for response in case of any disaster. The NDRF teams are well equipped to deal with Earthquake scenario.

Increase in violence and terror attacks

570. SHRI R. VAITHILINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that violence and terror attacks across the country have increased in recent times;

(b) whether it is also a fact that the country has lost nearly 500 lives of civilians and 300 jawans in maoist violence during the last three years;

(c) whether it is also a fact that we have also lost nearly 100 civilians and 200 soldiers in Jammu and Kashmir during the last three years; and

(d) if so, the steps taken by Government to prevent the huge loss of lives and violence in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The overall internal security situation in the country is under control due to continuous and unrelenting efforts of the Central and State Governments. The number of terrorist/insurgency/extremist incidents during the last three years and the current year are as under: